

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent/Rajasthan Discoms.

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : NLC India Limited

Respondents : Rajasthan Urja Vikas Nigam Limited and Others

Parties present : Shri M.G.Ramachandran, Advocate, NLCIL
Ms. Ranjitha Ramachandran, Advocate, NLCIL
Ms. Poorva Saigal, Advocate, NLCIL
Shri J. Dhanasekaran, NLCIL
Shri S.K. Aggarwal, Advocate, Rajasthan Discoms
Shri Sudesh Bhati, Advocate, Rajasthan Discoms

Record of Proceeding

During the hearing, the learned counsels for the Petitioner and the Respondents, Rajasthan Discoms advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**